

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH:
AT HYDERABAD

ORIGINAL APPLICATION NO.362 of 1993.

DATE OF JUDGMENT: 21st April, 1993.

BETWEEN:

Mr. G.Ankalappa .. Applicant

AND

1. The Superintendent of Post Offices,
Anantapur.
2. The Chief Postmaster General,
Andhra Pradesh,
Hyderabad.
3. The Director General,
Posts & Telegraphs,
New Delhi. .. Respondents

APPEARANCE:

COUNSEL FOR THE APPLICANT: Mr. T.P.Charya, Advocate

COUNSEL FOR THE RESPONDENTS: Mr. N.R.Devaraj, Sr. CGSC

CORAM:

Hon'ble Shri Justice V.Neeladri Rao, Vice Chairman
Hon'ble Shri P.T.Thiruvengadam, Member (Admn.)

contd....

JUDGMENT OF THE DIVISION BENCH DELIVERED BY THE HON'BLE
SHRI V. NEELADRI RAO, VICE CHAIRMAN

The applicant is working as Extra Departmental Packer in Sai Nagar Post Office, Anantapur. A notification dated 19.7.1990 was issued for recruitment to the post of Postman. The said notification indicates that the total vacancies including the anticipated vacancies upto 31.12.90 would come to 9 and out of them, 5 are for departmental quota and 4 are for Extra Departmental Agents. The said notification does not indicate that any post is reserved for SC in the quota of EDAs. The Superintendent of Post Offices, Anantapur Division issued the proceedings dated 21.2.1991. It discloses that 8 were selected for appointment as Postman in pursuance of the notification referred to above. It is contended for the applicant that even though no vacancy was reserved for SC as per the notification dated 19.7.1990, one was selected in the SC quota, and hence the selection of the candidate under the said quota is illegal.

2. The applicant submitted a representation on 23.1.1992 challenging the appointment of the candidate under SC quota. It is stated that the said representation is still pending.

3. In the circumstances, we feel that it is just and proper to direct the respondent No.1, viz., the Superintendent of Post Offices, Anantapur, to dispose of the said representation dated 23.1.1992 within three months from

(22)

.. 3 ..

the date of receipt of this order. It is needless to say that if the applicant is aggrieved by the order on the said representation and if he is so advised, he is free to move this Tribunal against that order.

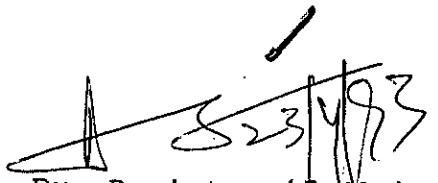
4. The OA is ordered accordingly at the admission stage. No costs.

(Dictated in the open Court).

P.T.Thiru
(P.T.THIRUVENGADAM)
Member (Admn.)

V.Neeladri
(V.NEELADRI RAO)
Vice Chairman

Dated: 21st April, 1993.


Dy. Registrar (Judl.)

Copy to:-

1. The Superintendent of Post Offices, Anantapur.
2. The Chief Postmaster General, Andhra Pradesh, Hyderabad.
3. The Director General, Posts & Telegraphs, New Delhi.
4. One copy to Sri. T.P.Charya, advocate, 1-2-361/2, Phoolbagh, Domalguda, Hyd.
5. One copy to Sri. N.R.Devaraj, SC for Railways, CAT, Hyd.
vsn
6. One spare copy.

Rsm/-



O.A. 362/93

TYPED BY

COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD.

THE HON'BLE MR.JUSTICE V.NEELADRI RAO
VICE CHAIRMAN

AND

THE HON'BLE MR. K. BALAGSUBRAMANIAN,
MEMBER (ALMN)

AND

THE HON'BLE MR.T.CHANDRASEKHAR
REDDY : MEMBER (JUDL)

DATED: 21/4/1993

ORDER/JUDGMENT

R.S.P./ C.P/M.A.No.

214

O.A.No.

362/93

T.A.No.

(W.P.No. _____)

Admitted and Interim directions
issued.

Allowed.

Disposed of with directions.

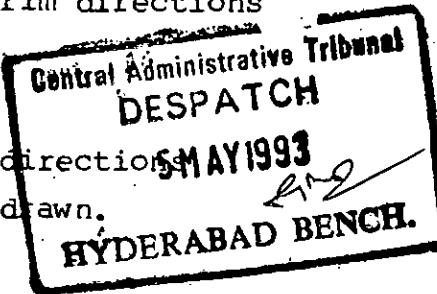
Dismissed as withdrawn.

Dismissed

Dismissed for default.

Ordered/Rejected.

No order as to costs.



pvm